

MR. SPEAKER: A statement can be asked for from Government about that. But, as far as the other matter is concerned, we can examine it again and, if I have any doubts about this going to the Privilege Committee, after listening to all the views, I shall come to some conclusion.

So far as the appointment of this person is concerned, it is for the Government to come out with their own explanation if they so wish.

SHRI JYOTIRMOY BOSU: I have written to you....

MR. SPEAKER: There is no question of your writing to me. I am not going to allow this if you go on like this. No submission is allowed.

Now, papers to be laid.

14.29 hrs.

PAPERS LAID ON THE TABLE

DELIMITATION OF COUNCIL CONSTITUENCIES (MADRAS) AMENDMENT ORDER, 1974 AND DELIMITATION COMMISSIONS ORDERS IN RESPECT OF KERALA AND KARNATAKA.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table:—

(1) A copy of the Delimitation of Council; Constituencies (Madras) Amendment Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 114(E) in Gazette of India dated the 2nd March, 1974, under sub-section (3) of section 13 of the Representation of the People Act, 1950. [*Placed in Library. See No. LT-6862/74.*]

(2) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission, under sub-section (3) of section 10 of the Delimitation Act, 1972:—

(i) Order No. 11 of the Delimitation Commission in respect of the State of Kerala, published in Notification No. S.O. 241(E) in Gazette of India dated the 10th April, 1974

(ii) Order No. 12 of the Delimitation Commission in respect of the State of Karnataka, published in Notification No. S.O. 248(E) in Gazette of India dated the 15th April, 1974 [*Placed in Library. See No. LT-6863/74.*]

REPORT OF C. & A.G. OF INDIA FOR 1972-73 UNION GOVERNMENT'S APPROPRIATION ACCOUNTS (CIVIL), 1972-73 AND CERTAIN PARTS OF C. AND A.G.'S REPORT OF 1970-71.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy of the Report of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil), under article 151(1) of the Constitution.

(2) A copy of Union Government Appropriation Accounts (Civil) for the year 1972-73.

(3) A copy each of the following parts (Hindi versions) of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial), under article 151(1) of the Constitution.

Part III. Appraisal of the working of the Triveni Structural Limited.

Part IV. Appraisal of the working of the Central Warehousing Corporation.

Part V. Appraisal of the working of the Hindustan Housing Factory Limited. [*Placed in Library. See No. LT-6864/74.*]

REVIEW AND ANNUAL REPORT OF LUBRIZOL INDIA LTD. FOR 1972-73 AND NOTIFICATION RE RAJASTHAN KEROSENE OIL, DEALERS LICENSING ORDERS. 1971.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—